[Shri Datar.] (ii) The and East Patiala Punjab States Union Legislative As sembly (Prevention of Dis qualification) Amendment [Placed 1954 Act. in Library, see No. S-10/54.]

- (iii) The Patiala and East Punjab States Union Townships Development Board Act, 1954. [Placed in Library, see No. S-II/54.]
- (iv) The Patiala and East Punjab States Union Chaukidara Act, 1954. [Placed in Library, see No. S-12/54.]
- (v) The Patiala and East Punjab States Union Livestock Improvement Act, 1954. [Placed in Library, see No. S-13/54.1

(1) AGREEMENTS BETWEEN THE RAJPRA-MUKH OF SAURASHTRA AND THE RE SERVE BANK OF INDIA

(2) MINISTRY OF FINANCE NOTIFICATIONS UNDER THE SEA CUSTOMS ACT, 1878

THE DEPUTY MINISTER FOR FINANCE (SHRI A. C. GUHA): Sir, I beg to lay on the Table a copy of each of the Principal and Supplemental Agreements executed under sub-section (1) of section 21A of the Reserve Bank of India Act, 1934, on the 23rd December 1953, between the Raj-pramukh of Saurashtra on the one hand and the Reserve Bank of India on the other, as required under subsection (2) of section 21A of the said Act. [Placed in Library, see No. S-19/54.]

Sir, I also lay on the Table a copy of each of the following Notifications under subsection (4) of section 43B of the Sea Customs Act, 1878: —

- (i) Ministry of Finance (Revenue Division) Notification No. 91, dated the 26th November 1953, relating to the allow ance of drawbacks on certain articles.
- (ii) Ministry of Finance (Revenue Division) Notification No. 92. dated the 26th November

1953, publishing the Customs Duties Drawbacks (Cotton Cloth and Yarn) Rules, 1953. [Placed in Library, see No. S-18/54 for both (i) and (ii).]

THE CONTROL OF **SHIPPING** (AMENDMENT) BILL, 1954

THE **DEPUTY** MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): Sir, I beg to move for leave to introduce a Bill further to amend the Control of Shipping Act, 1947.

MR. CHAIRMAN: The question is;

"That leave be granted to introduce a Bill further to amend the Control of Shipping Act, 1947."

The motion was adopted.

SHRI O. V. ALAGESAN: Sir, I introduce the Bill.

THE ABDUCTED PERSONS (RE-COVERY AND RESTORATION) AMENDMENT BILL, 1954

MINISTER **DEPUTY** EXTERNAL AFFAIRS (SHRI A. K. CHANDA): Sir, I beg to move for leave to introduce a Bill further to amend the Persons (Recovery Abducted and Restoration) Act, 1949.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Abducted Persons (Recovery and Restoration) Act, 1949."

The motion was adopted.

SHRI A. K. CHANDA: Sir, I introduce the Bill.

EXTENSION OF THE TIME FOR PRESENTATION OF REPORT OF . THE JOINT COMMITTEE ON THE SPECIAL MARRIAGE BILL, 1952.

MINISTER FOR LAW MINORITY AFFAIRS (SHRI C. C. BISWAS): Sir, I beg to move that the